

Order off. 15.7.99

Copy of order may
be given to both the
counsel

Recd
15.7.99
S.O.(CJ)

15.7.99

Heard Shri Bidyadhar Mansingh, learned counsel for the petitioner and Shri D.N. Mishra, learned Standing Counsel appearing for the respondents.

In this application the applicant has prayed for a direction to Divisional Security Commissioner, R.P.F., S.E.Railway to reinstate him forthwith. From the records we find that the applicant is working as a Constable in Railway Protection Force. R.P.F. is ~~not~~ one of the Armed Forces of the Union and therefore, under Section 2 of the A.T. Act, Tribunal ~~is~~ has no jurisdiction to entertain this application. In view of the above position, this O.A. is rejected ^{for} not being maintainable.

VICE-CHAIRMAN

MEMBER (JUDICIAL)